

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY, THE SEVENTH DAY OF JANUARY  
TWO THOUSAND AND TWENTY FIVE**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 29507 OF 2017**

**Between:**

Veeramallu Gowri Shankar, S/o Late V.Venkaiah, Aged about 37 years,  
Occupation Nil, R/o H.No.28-9, Neredmet, Hyderabad-500 056.

**...PETITIONER**

**AND**

The Debts Recovery, Tribunal, Hyderabad,

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to direct the Respondent herein to receive the petition and registered the case u/s. 79 of I.P. Act amended Act, 2016 filed on 03.08.2017 is not accepting illegal, arbitrary and contrary to the provisions of law by issuing a Writ of certiorari or any other appropriate writ, order or directions to receive the petition consequently register case

**I.A. NO: 1 OF 2017(WPMP. NO: 36730 OF 2017)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to protect the petitioner herein in the hands of the Respondents 2 to 52 Under Section 96 of the Insolvency and Bankruptcy Act, 2016

**Counsel for the Petitioner: SRI. DANTU VENKATA RAMANA SARMA**

**Counsel for the Respondent: ---**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**  
**AND**  
**THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.29507 of 2017**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Dantu Venkata Ramana Sarma, learned counsel for the petitioner, submits that the issue involved in this petition does not survive for consideration on account of efflux of time.

The writ petition is therefore dismissed as infructuous.

Miscellaneous petitions, pending if any, stand closed.

There shall be no order as to costs.

//TRUE COPY//

**SD/-N. SRIHARI**  
**ASSISTANT REGISTRAR**  
**SECTION OFFICER**

To,

1. One CC to SRI. DANTU VENKATA RAMANA SARMA Advocate [OPUC]
2. Two CD Copies

KKS  
BS

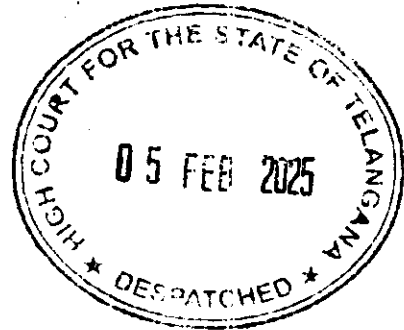
*kp.*

**HIGH COURT**

**DATED:07/01/2025**

**ORDER**

**WP.No.29507 of 2017**



**DISMISSING THE WRIT PETITION  
AS INFRUCTUOUS  
WITHOUT COSTS**

(4)

*[Signature]*  
28/1/25